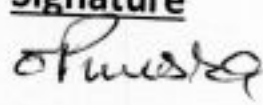


ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 28.01.2020

NAME OF THE COMPANY: Bhansali Engineering Polymers Ltd V/s Crown Alba Writing
Instruments India Pvt Ltd

SECTION OF I & B CODE: 60(5) & 18(1) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	O.P. Mishra	S.P.P.	E. D.	
2.				

CA NO. 102/2019 in CP No. (IB) 211/ALD/2017

Ms. Babita Jain, Advocate for the Petitioner and Sh. OP Mishra, SPP for the
E.D are present.

Learned counsel for the petitioner states that the plant and machinery which
were installed in the tenancy part ^{which} has not been attached and therefore, they are entitle
to take away the same.


Learned counsel for the Respondent Sh. OP Mishra states that the list of
property which has been attached and has been appended alongwith reply and it
include the tenancy part but does not mention of any plant and machinery and further
states that nothing like part of machinery in existing in the premises.

Learned counsel for the applicant states that the plant and machinery are
installed in the said premises and since they have not been attached and they may be
permitted to take the same, but they are not being permitted to enter the premises.

Let instruction be called by Sh. O.P. Mishra in the said regard by the next date
of listing.

Put up after 18.02.2020.

Dated: 28.01.2020



(Justice Rajesh Dayal Khare)
MEMBER (J)